

**Open court**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD

\*\*

(This the 20<sup>th</sup> Day of November, 2020)

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)**

**Original Application No.330/640/2020**

Ashok Kumar Mishra son of Late Sri Mahesh Prasad Mishra aged about 68 years Resident of House No.117/31 K Block Sarvodaya Nagar, Kanpur Nagar. Retired from Income Tax Officer.

..... **Applicant**

**By Advocate: Shri B.N. Singh**

Versus

1. Union of India through the Chairman Central Board of Direct Taxes (CBDT) New Delhi.
2. The Principal Chief Commissioner of Income Tax Aayakar Bhawan 16/69 Civil Lines Kanpur Nagar 208001.
3. The Commissioner of Income Tax (T.D.S.) 7/119 Reliance Tower Swaroop Nagar, Kanpur Nagar.

..... **Respondents**

**By Advocate: Shri Chakrapani Vatsyayan**

**O R D E R**

Shri B.N. Singh, learned counsel for the applicant and Shri Chakrapani Vatsyayan, learned counsel, who has received advance notices on behalf of the respondents, both are present in court.

2. Heard learned counsel for both the parties on admission and perused the record.
3. At the very outset Learned counsel for applicant submitted that the representations dated 03.10.2018 (Annexure A-2), made by the applicant is pending consideration before the respondents and the applicant will be satisfied if a direction is issued to the

competent authority amongst the respondents, to consider and decide the aforesaid representations, in accordance with law and also keeping in view the judgments passed by CAT Ernakulam Bench in OA No. 180/00356 of 2019 (M.K. Sasidhara Menon Vs. Union of India and others), judgment of Hon'ble High Court passed in Writ Petition No. 15732 of 2017 and judgment of Hon'ble Supreme Court passed in SLP No. 22283 of 2018, in a time bound manner.

4. Learned counsel for the respondents has no objection against this limited prayer made by the applicant's counsel.

5. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served by keeping this matter pending and it is finally disposed of at the admission stage with the direction to the competent authority amongst the respondents to decide the representation dated 03.10.2018 (Annexure A-2) of the applicant by passing a reasoned and speaking order in accordance with law, keeping in view the judgments referred above, within a period of two month from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

6. There is no order as to costs.

**(Justice Vijay Lakshmi)**  
Member (J)

*Sushil*